

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 19 OF 2018 IN**  
**DFR NO. 3565 OF 2017**

**Dated: 1<sup>st</sup> March 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Guttaseema Wind Energy Company Pvt. Limited & Anr. .... Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : -

**ORDER**

**IA No. 19 of 2018**  
**(Application for leave to file the appeal)**

We have heard the learned counsel appearing for the Appellant. He submitted that the appellant has made out a ground in the accompanying affidavit along with application and the same may kindly be accepted and leave to file the appeal may kindly be allowed to redress his grievances.

The submission made by the learned counsel appearing for the Appellant is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, leave to file the appeal is granted. The IA No. 19 of 2018 is allowed. Accordingly, the application is disposed of.

**DFR NO. 3565 OF 2017**

Registry is directed to register the case and post the matter for admission on **13.04.2018.**

**(S.D. Dubey)**  
**Technical Member**  
*bn/tpd*

**(Justice N. K. Patil)**  
**Judicial Member**